

(c) the steps taken to implement them?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):

(a) to (c) The report of the Committee is still awaited. The Committee has, however, submitted in advance a summary of its principal conclusions and recommendations, a copy of which is placed on the Table of the House. [Placed in Library. See No. LT-4494/65]. Government will examine these recommendations on receipt of the Committee's full report.

Cyclone Research Centre

90. { Shri Rameshwar Tantia:
 { Shri S. C. Samanta:
 { Shri Subodh Hansda:

Will the Minister of Civil Aviation be pleased to refer to the reply given to Unstarred Question No. 511 on the 2nd March, 1965 and state:

(a) whether Government have since considered the scheme for establishing a Cyclone Research Centre at Madras;

(b) if so, when the same will be commissioned; and

(c) the details thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to (c) A scheme for setting up a Cyclone Warning and Research Centre has been included in the draft Fourth Five Year Plan of the India Meteorological Department. After the Fourth Plan schemes are approved by the Planning Commission, details of the scheme regarding the setting up of the Cyclone Warning and Research Centre will be worked out.

Employees' State Insurance Scheme and Provident Fund in Kanpur

91. **Shri S. M. Banerjee:** Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that the B.I.C. employers in Kanpur are not

contributing regularly their dues towards the Employees' State Insurance and Employees' Provident Funds Schemes;

(b) if so, the total arrears due from them under each head on the 1st May, 1965;

(c) the steps taken by Government to realise them;

(d) whether prosecutions have been launched against some of the employers; and

(e) if so, the names of those units?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a) No.

(b) Nil.

(a) to (e) Do not arise.

P.L. 480 Agreement

92. { Shri P. C. Borooah:
 { Shri Surendra Pal Singh:
 { Shrimati Tarkeshwari
 { Sinha:
 { Shri Vishwa Nath Pandey:
 { Shri Kindar Lal:
 { Shri Onkar Lal Berwa:
 { Shri M. L. Jadhav:
 { Shri Jedhe:
 { Shri P. R. Chakraverti:
 { Shri Tridib Kumar
 { Chaudhuri:
 { Shri Basumatari:
 { Shri Warior:
 { Shri R. Barua:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether a new Agreement for the import of foodgrains from U.S.A. has recently been entered into under P.L. 480;

(b) if so, the quantity of each variety of foodgrains to be imported under this Agreement; and

(c) when these are to be imported?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c) The new P.L. 480 Agreement has not yet been

concluded. Presumably, the reference is to the recent exchange of notes on the 28th July, 1965 where under supplementary funds were provided under the P.L. 480 Agreement of September 1964, for the purchase of about one million tons of wheat. This wheat is expected to be shipped during September and October, 1965.

सहकारी संस्थाओं की आर्थिक स्थिति

93. { श्री बड़े :
श्री हुकम चन्द कछवाय :

क्या सामुदायिक विकास तथा सहकार मंत्री 9 मार्च, 1965 के तारांकित प्रश्न संख्या 342 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली की बाकी सहकारी संस्थाओं के गठन, कार्य तथा आर्थिक स्थिति की जांच का कार्य इस बीच पूर्ण हो गया है; और

(ख) यदि हां, तो जांच-परिणाम क्या हैं ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) पांच और समितियों के गठन कार्यकरण और वित्तीय स्थिति के बारे में जांच पूरी हो गई है ।

(ख) एक विवरण सभा-पटल पर रखा गया । [पुस्तकालय में रखा गया, देखिये संख्या एल डी 4495/65]

पंचायतों के लिए निर्वाचन

94. { श्री बड़े :
श्री हुकम चन्द्र कछवाय :
श्री बुजराम सिंह :

क्या सामुदायिक विकास तथा सहकार मंत्री 6 अप्रैल, 1965 के तारांकित प्रश्न संख्या 753 के उत्तर के सम्बन्ध में यह बताने की

कृपा करेंगे कि :

(क) क्या सरकार ने इस बीच पंचायती राज निर्वाचन सम्बन्धी समिति की सिफारिशों पर विचार कर लिया है; और

(ख) यदि हां, तो उन पर क्या निर्णय किये गये ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) जी हां ।

(ख) समिति की अनेक सिफारिशों पर किये गये निर्णयों का एक विवरण सभा-पटल पर रखा जाता है । [पुस्तकालय में रखा गया देखिये संख्या एलटी 4496/65]

Post Matric Scholarships

95. { Shri Vishwa Nath Pandey :
Shri Ram Harkh Yadav :

Will the Minister of Social Security be pleased to state:

(a) whether Government have asked the State Governments to take special measures for avoiding delays in the disbursement of Post-Matric Scholarships to the Scheduled Caste and Scheduled Tribe students this year;

(b) whether Government have also asked the State Governments to simplify the procedure for the disbursement of money;

(c) whether the conditions for the grant of such scholarships have been relaxed in certain cases; and

(d) if so, the details thereof?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). The Central Government have always been requesting the State Governments/Union Territory Administrations who implement the scheme of post-matric scholarships for the backward classes to ensure that there is no delay in the award and payment of scholarship to these poor students and to evolve a simplified procedure for payment, ad-hoc advances, etc. so that the students may get the scholarship in regular instalments. No re-